

Arbt no. 01/20 (ID no. 261/17)

M/s. Unipack Industries

Vs.

M/s. Birdhi Chand Girdhari Lal Paper Pvt. Ltd.

20.06.2020

The matter has been kept for pronouncement through cisco webex video conferencing.

Present: Sh. Rajesh Banati, Ld. Counsel for the petitioner.
Sh. Praveen Pahuja, Ld. Counsel for the respondent.

Vide Separate Judgment announced through Video Conferencing the Petition /Application/Objection under Section 34 of the Arbitration and Conciliation Act is allowed. The impugned Award dated 20.12.2016 is set-aside. The parties are left free to pursue their remedies in accordance with law. No order as to costs in the present petition. The parties shall bear their own respective costs.

File be consigned to Record Room after due compliance.

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ADJ-07/Central/Tis Hazari Courts,
Delhi/20.06.2020

CS No. 01/18 (ID no.37/18)

ICICI Bank Ltd.

Vs.

Sudhir Kumar Bharti

20.06.2020

The judgment was pronounced through cisco webex video conferencing.

Present: Sh. Punit K. Bhalla, Ld. Counsel for the Plaintiff.

Defendant is already ex-parte.

Vide Separate Judgment through video conference the suit of the Plaintiff is decreed in terms of the Judgment. Decree Sheet be prepared accordingly.

File be consigned to record room after due-compliance.

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ADJ-07/Central/Tis Hazari Courts,
Delhi/20.06.2020

CS No. 484/17 (ID no. 3375/17)

Shyam Sunder

Vs.

SDMC and Anr.

20.06.2020

The matter has been kept for pronouncement through cisco webex video conferencing.

Present: None for the plaintiff
Defendant is already ex-parte

The meeting ID was sent by the Ahlmad to the Ld. counsel for plaintiff but the Ld. Counsel has not joined Video Conferencing. Vide Separate Judgment the suit of the Plaintiff is decreed in terms of the Judgment. Decree Sheet be prepared accordingly.

File be consigned to record room after due-compliance.

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(Arun Sukhija)

ADJ-07/Central/Tis Hazari Courts,
Delhi/20.06.2020

CS No. 219/16 (ID no.619430/16)

ICICI Bank Ltd.

Vs.

Kumar Pravin

20.06.2020

The judgment was pronounced through cisco webex video conferencing.

Present: Sh. Punit K. Bhalla, Ld. Counsel for the Plaintiff.

Defendant is already ex-parte.

Vide Separate Judgment through video conference the suit of the Plaintiff is decreed in terms of the Judgment. Decree Sheet be prepared accordingly.

File be consigned to record room after due-compliance.

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ADJ-07/Central/Tis Hazari Courts,
Delhi/20.06.2020